

National Company Law Tribunal


Allahabad Bench

CP No. 73/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

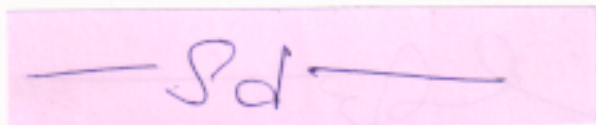
NAME OF THE COMPANY: HMA Info Solutions Ltd

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act of 2013

| <u>Sl. NO.</u> | <u>Name</u>  | <u>Designation</u> | <u>Representation</u> | <u>Signature</u>  |
|----------------|--------------|--------------------|-----------------------|---|
| 1.             | Shahid Kazmi | Adv.               | Petitioner            |  |
| 2.             |              |                    |                       |   |

CA No.73/ALD/2017

Sh. Shahid Kazmi, Advocate for the petitioner. By the present application, the petitioner company prays for its conversion from public into private limited U/s 14 of the Companies Act. On last occasion, due to inadvertence it is wrongly mentioned that an order is dictated separately which is not found factually correct nor available in the record. Hence, such typographical error as recorded wrongly is rectified. The petitioner counsel further submits a copy of the written argument in respect of the alteration of memorandum of article of association. Hence, the order is reserved.



Shri H.P. Chaturvedi, Member (Judicial)

Dated:05.09.2017

Typed by:  
Kavya Prakash